

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 372 OF 1996

Applicant(s) Bahadur Singh

Respondent(s) UOI & Oes.

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

18.2.2000

Mr. Bhavrat Singh, Counsel for the applicant.
None present for the respondents.

Learned counsel for the applicant submits that the respondents have declared merged seniority list but the placement of the applicant is not correct. Because of the declaration of the merged seniority list, learned counsel for the applicant wants to withdraw the present OA with permission to ~~file~~ ^{file} fresh OA challenging the merged seniority list.

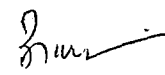
We have considered the submission of the learned counsel for the applicant. As per the prayer in the present OA, the merged seniority list has been declared by the respondents and, therefore, in our view the main relief which was sought by the applicant

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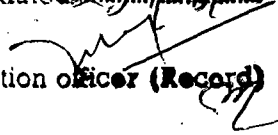
stands granted to the applicant by the respondents. If he is aggrieved of his placement ^{Position} in the merged seniority list, he has got departmental remedies, there after, he can come to the Court. In view of this, in our opinion, the present OA does not survive.

The OA is, therefore, dismissed as having become infructuous.


Gopal Singh
Adm. Member


A. K. MISRA
Judl. Member

Part II and III destroyed
in my presence on 26.9.06
under the supervision of
section officer (J) at per
order dated 22.1.87


Section officer (Record)

Received copy
May 25/72

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V.D. Vyas P.D.
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